

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No.122

COMP.APPL/67 (CH)2024
In
APPEAL/ 13(CH)2023
Main Matter on 19.04.2024

IN THE MATTER OF:

Amaz Lifecare Private Limited

...

Petitioner

Versus

Registrar of Companies

...

Respondent

Under Section: 252 (1)
Rule 11 of NCLT

Order delivered on 10.04.2024

Due to paucity of time, the matter could not be taken up today, hence adjourned to 17.05.2024.

Sd/-

Court Officer